Note;—Capacity added and installed cap-, city of jointly owned projects have been shown divided between partner States, as per their approved shares.

Coal stock in Sudamdih Wasbery

1422. SHR1 SAMAR MUKHERJEE; Will the Minister of ENERGY be pleased to state;

- (a) the quantity of coal stock as On 1st April' 87 Sudamdih Wasbery after their recovery from the Shenoy pond-
- (b) what is the approximate value in rupees of coal stock;
- (c) what quantity has been utilised so far during the last six months;
- (d) whether it is a fact that there is virtually no utilisation and th» coal mines vjthkfa are getting wasted either due to oxidation in the hot summer or by flying with, the wind makins the life in nearby colonies miserable; and
- (e) if so, what steps Ve being taken to t.top such colosal loss of the national as set and causing hardship to miners residing in the colony.

THE MINISTER*" OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE); (a) and (b). The quantity of slurry stock at Sudamdih Washery as on 1st April 1⁹⁸⁷ after recovery from slurry pond is about l_t31 lakh tonnes the approximate value of which is Rs. 1.51 crones.

(c) Quantity utilised during the last six months is as follows;

- U) 247.26 tonnes sold to M|s. KJS.S. Ltd., for making briquettes;
- (ii) 97.74 tonnes sold to M|s. A.CJC. Sindhri fo_r trial purposes;
 - (iii) 845 tonnes of slurry sept back to washery IOr recovery of washed coal rough flotation circuit.
- "). It is not a fact that there is iaj nonutilization of the slurry However siurry gets deteriorated due i_G exposure and flying with wind and is also washed away in rain water into the river. Slurry ca_n be utilised for making briquettes or by the thermal power plants. Steps taken by BCCL to utilise the slurry include.
 - -F- Installation of a conveyor to load slurry into the wagons alongwith middlings being produced.
 - Coal company has takea up the matter with A.E.C. Ahmedabad for the linkage of slurry for their thermal power plant.
 - Coaj Company is also having discussions with the Steel Plants to accept the slurry for their captiv[^] power pants.

Cases against Central Coalfields Limited

- 1423. SHRI SAMAR MUKHEREE; Will the Minister of ENERGY be pleased to state;
- (a) the number of prosecution cases the Central Coalfields Limited is facing j_n different courts of law, till 1st March, 1987 with areawise break up;

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- (b) whether these cases reflect the unfair labour practice by the Management of Central Coalfields Limited; and
- (c) if so, what are the-details thereof and the Government's reaction thereto?

THE MINISTER OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): The area-wise break up of prosecution cases pending against the Central Coalfield Ltd., in different courts till 1st March, 1987, is as undsr:

1. Bokaro and Kargali Area .	7
2. Argada Area	. 5
3. Rajrappa Area . ,	
4. Harkakana Area	21
5. Hazaribagh Area	4
6. Dhori Area	25
7. Dakra Area . • .	17
8. Kathara Area	2
9. Kuju Area	10
Total	91

(b) and (c) An analysis of the prosecutio_a cases shows that a large number of them relate to alleged technical violations Of laws, like, non-submission of statistical returns in time. Other prosecutions relate to alleged violations of the provisions con tained in the Contract Labour (Regulation and Abolition) Act, Payment of Wages Act, Workman's Compensation Act and Mines Act for accident occurring in the mines or for alleged non-observance of safety regulations as statutorily required. All of them do not necessarily indicate un fair labour practices. The Government is' however keen that the Government Coal Companies Act as 'model' employees and do not commit any infringement of any law

Loyabad colliery of BCCL

1424,, SHRI SAMAR MUKHERJEE; Will the Minister of ENERGY be pleased to state;

(a), whether it is a fact that in the Central Consultative Committee of the BCCL 406 RS—3,

it was decided oo 10th May, 1986 that the Construction workers would be paid at the prescribed rates at the counter supervised by th, officers of the company;

to Questions

- (b) what are the names of the Colliery where this system has started working in the last nine months;
- (c) whether it is also a fact that in Lovabad Colliery of BCCL this rule could not be followed even for the contractual workers working underground despite the fact that it was pointed out by the Central Labour Department of Dhanbad; and
- (d) if so, what are the details thereof and what action Government propose to take in the matter?

THE MINISTER OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): (a) Yes, Sir. It was also simultaneously decided that after some time the position will be reviewed by the company and suitable measures"taken.

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- (b) The system has been already introduced m B'nalgora 5 and 7 pits of Pootkee-Balihari, Mine No. 3 of Moonidih and Nichitpur collieries of the BCCL,
- (c) and (d) It is a fact that during the course ef routine inspection of the Loyabad colliery in Aprils 1985, the Labour Enforcement Office^, (C) had pointed out that the contractual workers of the collieries should be paid from the colliery counter under direct supervision of the colliery officials. It has, however, not been possible to introduce this system in Loyabad colliery as yet Payment to contractual workers is, however, supervised and ensured by tihe colliery management Even then the BCCL is being directed to implement the decision within the shortest possible time.

Imijjenieutution of tribunal awards by the **BCCL**

1425. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY be pleased to state:

(a) the details regarding the Tribunal awards pot implemented by the BCCL. tUl